

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-329/(ND)/2017

In the matter of :

Mr. Khanna Lubricants

..PETITIONER

Vs.

M/s. Gulf Petronergy (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 09.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Sumesh Dhawan, Advocate

For the Respondent/Corporate Debtor : - Mr. Ramit Rana, Advocate

ORDER

Learned Counsel for the parties are present. Mr. Sumesh Dhawan, Advocate has undertaken to file Vakalat for the Corporate Debtor. Ld. Counsel for the respondent seeks some time to file reply to the Company petition.

10 days time is granted for filing the reply with an advance copy to be given to the Ld. Counsel for the petitioner. The petitioner will file rejoinder, if any, within a period of one week thereafter.

Post the matter on 08.11.2017.



R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
9.10.2017